

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

14/03/2019

O.A./260/167/2019

WITH IP

M R MISHRA

-V/S-

D/O POST

ITEM NO:12

FOR APPLICANTS(S) Adv. : Mr. D.K. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. B.P. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Ld. Counsel for the respondents submitted that the applicant has not exhausted the alternative departmental remedy by making representation to the authorities.</p> <p>In view of the submissions of the Ld. Counsel as above, and taking into account the order or recovery which has been passed without giving show cause notice to the applicant, and without expressing any opinion about merit of the case, the O.A. is disposed of at this stage with liberty to the applicant to file a detailed fresh representation to Respondent No.3/competent authority raising the grounds which have been taken in this O.A. within 07 days of receipt of copy of this order. If such a representation is filed within time as specified above, the Respondent No.3/competent authority will consider the matter as per the law and dispose of the</p>

same by passing a speaking and reasoned order, copy of which shall be communicated to the applicant within two months from the date of receipt of such representation. Till then no recovery of amount in question shall be made from the salary of the applicant.

Accordingly, the O.A. is disposed of at this stage. No costs.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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